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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 10157/2025

MANJEET KUMAR RAMPRAKASH SINGHPetitioner

Through: Mr. Himanshu Gautam and Ms. Niharika Punn, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through: Mr. Nune Balraj, SPC with Mr. Devvrat Yadav, GP, Ms. Meghna Rao and Mr. Harshit Goel, Advs. for UOI

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE AJAY DIGPAUL

> ORDER (ORAL) 18.07.2025

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C.HARI SHANKAR, J.

- **1.** The petitioner seeks a direction to the respondents to accept his resignation.
- **2.** Issue notice to show cause as to why rule *nisi* be not issued.
- **3.** Notice is accepted on behalf of the respondents by Mr. Nune Balraj.
- **4.** Mr. Himanshu Gautam, learned Counsel for the petitioner is agreeable to disposal of this writ petition with a direction to the respondents to treat this writ petition as representation and to pass orders thereon within a time fixed by the Court.

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- **5.** Accordingly, this writ petition is disposed of while directing the respondents to treat the writ petition as a representation and pass reasoned and speaking orders thereon within a period of four weeks from today.
- **6.** The orders as and when passed shall be communicated forthwith to the petitioner.
- **7.** Needless to say, should the petitioner continued to remain aggrieved, his remedies in law would remain reserved.
- **8.** The petition stands disposed of.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 18, 2025/an

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